



2026:AHC:41535

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 7427 of 2026

Ramadhar

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Aradhana, Pravesh Kumar Singh
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present petition with the following prayer:-

(i) Issue a writ order or direction in nature of mandamus directing to respondents evict the Gram Sabha Land (Gata No.61, 978, 986, 49 (Ka) (Kh) (Ga), 991(Kh) 992, 405, 1027, 1028, 1029 Ka, and 892 as Naveen Parti/Banjar/Bhita/Adadi) situated at village District of Gandhpa, Tehsil Mohammadabad, Ghazipur from the illegal possession of respondent No.6.

2. Sri Ashok Nagar, learned counsel has filed his vakalatnama on behalf of Institution/respondent no.6, the same is taken on record.

3. From perusal of the record, it is clear that the relief sought by the petitioner for eviction of respondent No.6 from the land in question. In this regard, various representation has been filed but till date no decision has been taken, hence the present petition.

4. After hearing counsel for the parties and going through the record, this Court is of the opinion that the relief sought by the petitioner could not be granted under Article 226 of the Constitution of India as the same has been sought against private respondent no.6 and the petitioner has the remedy to avail the common law.

5. In this view of the matter, the present petition is dismissed.

(Prakash Padia,J.)

February 24, 2026

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